

dates are prescribed and operated upon. In the fresh zones issued by this Department on 30th July, 1983 for the purpose of promotion from Grade 'C' to 'B' and 'B' to 'A', all those SC/ST Stenographers who have completed the minimum eligible service condition have been covered and the various cadre authorities have been instructed to promote them.

**Creation of New Districts/Sub-Division  
in Scheduled Areas**

1779. SHRI BHEEKHABHAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in terms of Articles 46 and 339 (2) read with Fifth Schedule of the Constitution of India as also in the backdrop of Tribal Sub Plan concept, State is desired to seek Centre's concurrence and/or is required to consult Tribes Advisory Council for the State before creating new districts/sub-divisions in Scheduled Areas ;

(b) if so, whether Bihar conformed to this procedure before creating early this year new districts/sub-divisions in Scheduled Areas ;

(c) whether creation of new districts/sub-divisions in Scheduled Areas will not be constructed as running counter to main objective during Sixth Plan period aiming at assiduous assertion to eliminate exploitation of tribals in the fields of alienation of lands, trade, excise etc. in tribal sub-Plan area ; if not, the reasons therefor ; and

(d) Government's reaction to the proposal of restoring status quo ante with regard to newly created districts/sub-divisions in Bihar's Scheduled Areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) The Government of Bihar in exercise of their powers under the Bengal

Districts Act, 1836 read with the Scheduled Districts Act, 1874 and Santhal Parganas Settlement Regulation 1872 have notified new districts out of the old bigger districts, which were too big to be administered effectively. In terms of Articles 46 and 339 (2) read with 5th Schedule of the Constitution of India, it is not obligatory on the State Government to seek Centre's concurrence or consult the Governor of the State/Tribes Advisory Council for the States before creating new districts and sub-divisions in Scheduled Areas.

(c) and (d) The Constitution Order 109 dated 31st December, 1977 had re-defined the Scheduled Areas in the State of Bihar. Because of this creation of new districts by the Govt. of Bihar there has not been any change by way of addition or subtraction in the Scheduled Area as notified by the Govt. of India in this Constitution Order. However, the Govt. of Bihar have already moved Ministry of Home Affairs to re-define the Scheduled Area with new names of the districts.

**Bharat Heavy Electrical Production  
targets**

1780. SHRI RAM PRASAD AHIRWAR : Will the Minister of INDUSTRY be pleased to State :

(a) whether the Committee on Public Undertakings of Parliament has asked to "clearly and distinctly" bring out Bharat Heavy Electrical's production targets, value added, generation of internal resources as well as the achievements along with its performance budgets ;

(b) if so, action taken so far ; and

(c) whether the Committee had earlier expressed concern over the aggregated loss of about Rs. 23 crores in B.H.E.L's. 5 out of 6 major turn-key projects taken up abroad ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATTA TIWARI) : (a) and (b) Yes, Sir. The targets and